

[English]

**Criminal Cases against officials of IPCL**

6508. SHRI PHOOL CHAND  
VERMA:  
SHRI LOKNATH  
CHOUDHURY:

Will the PRIME MINISTER be pleased to state:

(a) whether criminal cases have been filed against various officials of IPCL in connection with the accident which took place in November, 1990; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) and (b). Yes, Sir. In connection with the accident at Nagothane on November, 5, 1990, two cases were filed against IPCL officials in the Court of the Judicial Magistrate at Roha on 26.11.1990. These cases have been filed by the Chief Inspector of Factories, Class I, Bombay and Chemical Inspector of Factories, Bombay under the various sections of Factories Act, 1948.

[Translation]

**Setting up of Advanced Technology Centre**

6509. SHRIMATI SUMITRAMAHAJAN: Will the PRIME MINISTER be pleased to state:

(a) the time by which the schemes for setting up of Advanced Technology centre and expansion programmes are likely to be completed ; and

(b) whether proper security arrangements have been made for guarding the area?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) At the Centre for Advanced Technology, Indore, several objectives under accelerator as well as laser programmes have already been achieved and the VII Plan schemes are expected to be completed by December 1992. However, it may be stated that, being a R&D effort programmes cannot come to an end with the completion of these projects. In the VIII Plan, the centre has proposed to expand the accelerator programmes and to develop more advanced and more powerful lasers. The objectives of these programmes are expected to be achieved by March 1997.

(b) Yes, Sir.

**Supply of Drinking water in Mehrauli**

6510. SHRI VILAS MUTTEMWAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government are aware that some persons were died in certain villages of Mehrauli area of Delhi during March 1992 due to the drinking water supplied by the Delhi Municipal Corporation;

(b) whether the Government are aware that several people are suffering from Jaundice and other stomach problems due to water not properly cleaned and supplied by the Delhi Municipal Corporation;

(c) if so, the action taken by the Government so far against such irresponsible officers; and

(d) the steps taken by the Government to ensure the availability of pure drinking water to the people of Delhi in future?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The MCD

has reported that two persons died in February-March, 1992 in Safdarjung Hospital belonging to village Ausola and the cause of death is being ascertained.

(b) Some cases of jaundice have come to the notice of General Wing of MCD from K.D. Block, Pritam Pura.

(c) and (d). The Delhi Water Supply & Sewage Disposal Undertaking has reported that drinking water supplied by DWS & SDU in these villages is of acceptable quality, which is being constantly monitored. On 6th March, 1992 there was some defeat in the water. Action has been taken by DWS & SDU against erring officials. There is an open well converted into a tubewell run by the residents' association. DWS & SDU has painted it with the caution notice "water is not fit for drinking". The residents have been provided enough chlorinetablets by the Health Department of MCD for chlorification of water drawn from the tank.

There is one private tubewell also in the extended abadi of the village Ausola, pipeline of which is passing through the sullage drain and broken at many places. Water of this tubewell is susceptible to contamination. The Health Department of MCD has since got this tubewell closed.

Shallow handpumps provided in the individual houses are being painted in red colour so that these are not used for drinking purpose. Adequate precautions have been taken for this purpose in the Harijan Basti Ausola. Drinking water supplied by DWS & SDU is being constantly checked for quality.

[*English*]

#### **Allocations to States under SEEUY Scheme**

6511. SHRI RAMESH CHENNITHALA: Will the PRIME MINISTER be pleased to

state the funds allocated to each State under the Scheme for Self Employment to the educated unemployed Youth for 1992-93?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): "The Central Government allocates only physical targets to States in terms of beneficiaries. Loans are sanctioned by local banks on the recommendation of the DIC Tank Forces at District level. The Central Government provides Capital subsidy to the extent of 25% for each loan obtained by the entrepreneurs with banks and is routed through R.B.I. This is not allocated statewide. Budget proposals for 1992-93 are yet to be approved."

[*Translation*]

#### **Containment of overtime Allowance**

6512. SHRI RAJENDRA KUMAR SHARMA: Will the PRIME MINISTER be pleased to state:

(a) whether there has been an unexpected increase in the overtime allowances of the Government employees for the last few years;

(b) if so, whether the Government have any scheme to contain it; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) to (c). There has been some increase in the expenditure on overtime allowance of the Government employees in the last few years. The rates of overtime payable to the Central Government employees have been enhanced w.e.f. 1.12.90. However, in order to check the increase in expenditure on OTA the Ministries/ Departments have been ad-